

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.127

C.P. (IB) No. 204/Chd/Hry/2022

IN THE MATTER OF:
DFA Consultants Pvt. Ltd.

...Petitioner-Operational Creditor

Versus

**Rosemerta Infrastructure
Pvt. Ltd.**

...Respondent-Corporate Debtor

Under Section: 9 IBC 2016

Order delivered on 25.04.2024

CORAM:
SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Arjun Sharma, Advocate

For the Respondent : None

ORDER

Heard the submissions made by Arjun Sharma, Advocate appearing on behalf of the petitioner-Operational Creditor. The learned counsel is directed to make appropriate application for withdrawal of this matter as per the provisions of IBC read with I&B Application to Adjudicating Authority Rules, 2016.

At the request of the learned counsel for the petitioner week days' time is granted for filing necessary withdrawal application. Let this matter be posted to 08.05.2024.

Sd/-

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)